

GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
LOK SABHA
UNSTARRED QUESTION NO. 1385
 TO BE ANSWERED ON 03.05.2016

Dead Rivers

1385. SHRI DEVJI M. PATEL:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the total number of rivers declared dead during the last ten years in the country, State/UT-wise including Rajasthan;
- (b) the steps taken by the Government so far, to protect/revive these rivers; and
- (c) the total budget allocated to revive the dead rivers during each of the last three years and the current year, State/UT-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) As per the report published by Central Pollution Control Board (CPCB) in February 2015, 302 polluted river stretches have been identified on 275 rivers in the country, based on Bio-chemical Oxygen Demand (BOD) levels, a key indicator of organic pollution.

(b) & (c) It is the responsibility of the State Governments/ concerned local bodies to set up proper facilities for collection, transportation and treatment of sewage being generated and ensure that untreated sewage does not fall into the rivers thereby polluting them. This Ministry has been supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under National River Conservation Plan (NRCP) and NGRBA (National Ganga River Basin Authority) programmes. The NGRBA programme along with work of Ganga & its tributaries is with Ministry of Water Resources, River Development & Ganga Rejuvenation from 01/08/2014 onwards. The programmes of NRCP & NGRBA (till 31/07/2014) have so far covered polluted stretches of 43 rivers in 200 towns spread over 21 States. Sewage treatment capacity of 5169 million litres per day (mld) has been created so far under these two programmes. The details of budget allocation made during the last three years under the NRCP & NGRBA/Namami Gange programmes are as under :

Financial Year	Funds allocated (₹ in crore)	
	NRCP	NGRBA/Namami Gange
2013-14	158.69	309.00
2014-15	77.80	2053.00
2015-16	66.73	1650.00
2016-17	95.00	2500.00

State Governments, apart from their own budgetary allocation, are also accessing financial assistance for creation of sewerage infrastructure, including sewage treatment plants, in various cities/towns under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) programme of Ministry of Urban Development.

CPCB has issued directions under Section 18 1(b) of the Water (Prevention and Control of Pollution) Act, 1974 in April, 2015 to the State Pollution Control Board/Pollution Control Committees regarding setting up of sewage treatment plants and utilization of sewage generated in their respective States. CPCB has also issued directions in October, 2015 to 178 towns under Section 5 of Environment (Protection) Act, 1986 for proper treatment and disposal of sewage generated in their jurisdiction.

To control discharge of industrial effluents, CPCB and respective State Pollution Control Boards/Pollution Control Committees monitor industries with respect to effluents discharge standards and take action for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986. To improve the monitoring of compliance, directions have been issued to specific industries to install online 24x7 effluent and emission monitoring devices. Steps have also been taken by CPCB to promote low waste and no waste concept leading to Zero Liquid Discharge by grossly water polluting industries, particularly those located on the river banks.
